

(6)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY.

Review Petition No.103/94  
in  
Original Application No.61/94.

Ananda Yeshwant & Ors.

.... Applicants.

v/s.

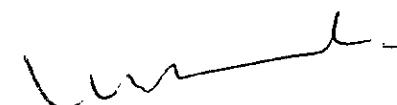
Union of India & Ors.

.... Respondents.

ORDER ON REVIEW PETITION BY CIRCULATION

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 30.9.94

By this Review Petition the applicants urge that the order passed by the Tribunal on 17.8.1994 directing the Respondent No.1 to make a reference for adjudication to the Industrial Tribunal under Section 10(1)(d) of the Industrial Disputes Act, does not afford any efficacious remedy to the applicants and therefore the matter may be fixed for hearing. Even the letter dt. 1.9.1991 issued by the D.R.M. Bombay Central to which reference has been made in the Review Petition would not decide the controversy unless a reference is made as directed. I see, therefore, no merit in the Review Petition. It is dismissed.

  
(M.S.DESHPANDE)  
VICE-CHAIRMAN

B.